

**IN THE HIGH COURT OF JUDICATURE AT PATNA  
CRIMINAL MISCELLANEOUS No.42617 of 2025**

Arising Out of PS. Case No.-117 Year-2025 Thana- MINAPUR District- Muzaffarpur

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1. Chandramohan Kumar S/o Ganesh Prasad R/o Vill- Bahwal Bazar, P.S.- Minapur, Distt- Muzaffarpur
  2. Kamal Kumar S/o Ganesh Prasad R/o Vill- Bahwal Bazar, P.S.- Minapur, Distt- Muzaffarpur

... .. Petitioner/s

Versus

1. The State of Bihar
2. Arti Kumari W/o Chandramohan Kumar, D/o Umesh Prasad R/o Vill- Bahwal Bazar, P.S.- Minapur, Distt- Muzaffarpur, At present R/o Khemaipatti, P.S.- Minapur, Distt- Muzaffarpur

... .. Opposite Party/s

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**Appearance :**

For the Petitioner/s : Mr.Raju Kumar, Adv  
For the Opposite Party/s : Mr.Shyam Kumar Singh, APP

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**CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR  
ORAL ORDER**

5      17-02-2026                      Heard learned counsel for the petitioner and learned APP for the State.

2. The petitioners apprehend their arrest in connection with Minapur P.S Case No.117 of 2025 registered for the offence under sections 126(2),115 (2), 109, 85, 352, 351(2), 351(3), 3(5) of BNS.

3. As per the prosecution case, the petitioners are husband and devar of the informant. It is alleged that the petitioners and other family members started demanding Rs, 3 lakh and one motorycle.

4. It has been submitted by the learned counsel for the



petitioners that the petitioners are innocent and he have falsely been implicated in this case. There is no specific allegation against the petitioners. The petitioners have got clean antecedent.

5. Learned counsel for the State has opposed the bail application of the petitioners.

6. Considering the submission of the parties and in view of the law laid down by the Hon'ble Supreme Court in the case of *Arnesh Kumar Vs. State of Bihar reported in (2014) 8 SCC 273*, this application of grant of anticipatory bail is allowed.

7. Let the petitioners, above named, in the event of their arrest or surrender before the concerned Court below within four weeks from today, be released on bail on furnishing bail bond of Rs. 10,000/- ( ten thousand) with two sureties of the like amount each to the satisfaction of the learned Judicial Magistrate 1<sup>st</sup> class, East Muzaffarpur/ concerned court below in connection with Minapur Case No. 117 of 2025, subject to the conditions laid down in Section 438(2) of the Code of Criminal Procedure, 1973/ Section 482 of the BNSS.

8. As a condition of this order, the petitioner is directed to pay a maintenance amount of Rs. 6,000/- from the



month of February, 2026 to the informant and the maintenance for the month of February, 2026 shall be paid to the informant within one week from the date of pronouncement of this order and thereafter, the maintenance amount shall be paid to the informant every month before the 10<sup>th</sup> day of the month.

9. It is made clear that the order of maintenance passed by this Court shall be subject to the outcome of maintenance case of the Court of Principal Judge, Family Court concerned, if any.

**(Sandeep Kumar, J)**

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